MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS
PERSONNEL DIVISION

N O T I F I C A T I O N
Imphal, the 16th February, 2026

No. RRDP-23/1/2023-DP-DP: In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Manipur is pleased to make the following rules further to amend the Manipur Legal Service Rules, 2021, namely:—

1. Short title and commencement

(1) These rules may be called the **Manipur Legal Service Rules, 2021 (Amendment No.1)**.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of Rule 8(1)

In the Manipur Legal Service Rules, 2021, in Rule 8, in sub-rule (1), after the existing provision, the following proviso shall be inserted, namely:—

'Provided that if no suitable candidate is available, the Governor may, as he may think fit and proper fill up the post by deputation of an officer of the Indian Administrative Service holding the rank of Secretary or above to the Government, or by re-employment of suitable member of the Manipur Legal Service until a member of the service is eligible for promotion.'

3. Amendment of Rule 8(2)

In the said Rules, in Rule 8, sub-rule (2) shall be substituted by the following, namely:—

"(2) Appointment to the Selection Grade of the Service shall be made by promotion from the select list prepared by the Commission from amongst the members in the Junior Administrative Grade of the Service who have rendered not less than five years of regular service in the grade."

4. Amendment of Rule 8(3)

In the said Rules, in Rule 8, sub-rule (3) shall be substituted by the following, namely:—

"(3) Appointment to the Junior Administrative Grade (Non-functional) of the Service shall be made by promotion from the select list prepared by the Commission from amongst the members in the Senior Grade of the Service who have rendered not less than five years of regular service in the grade.

Provided that, if no suitable candidate is available, the Governor may, as he may think fit and proper, fill up the post by deputation from amongst Additional Government Advocates (High Court) having at least five years' experience in matters relating to State Government litigation before the High Court and the Supreme Court, for a period of three years, extendable up to five years."

5. Amendment of Rule 14

In the said Rules, in Rule 14, in the proviso, for the words **"rule 9"**, the words **"rule 8"** shall be substituted.

6. Amendment of the Schedule

In the said Rules, the Schedule shall be amended as below:

Sl. No.	Service Grade	Name of posts	No. of posts
1.	Supertime Grade A	Secretary (Law), Government of Manipur -after completion of 3 years of regular service, - elevated to Commissioner (Law) Government of Manipur	1
2.	Selection Grade	Additional Secretary (Law), Government of Manipur	1
3.	Junior Administrative Grade/ Senior Grade	Joint Secretary (Law) Government of Manipur/ Deputy Secretary (Law) Government of Manipur	3
4.	Junior Grade –I	Under Secretary (Law) Government of Manipur	4
5.	Junior Grade – II	Law Officer	4
		Total:	**13**

By order and in the name of the Governor,

BIDYARANI AYEKPAM,
Joint Secretary (DP),
Government of Manipur.

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Digitally signed by
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